Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 11.09.2014

The meeting No.23/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 11.09.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and the	eir Department
Ì	designation	
1.	Shri Nand Ial, Sr industrial Adviser	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME

At the outset, the Minutes of NC-V Meetings Nos.22/AM-15 for 04.09.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 04.09.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.23/AM-15 dated 11.09.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING

23/84-ALC3/2014

MEETING DATE: 11.09.2014

NUMBER

ALC3/2014

Case No.:28/14/84- Party Name: Meet No/Date:23/84-Status: SITARAM ALC3/2014 Approved SPINNERS PVT 11.09.2014 LTD.

HQ File RLA File

Lic.No/Date:0910059634

:01/84/050/00123/A :09/24/040/00550/A 27.03.2014

M14/ M15/

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item		Quantity
		Quantity			allowed
1.	Core Spun Yarn	151611	Spandex	Bare	29564 Kgs
1		Kgs	Yarn		-

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Г	Case No.:4/12/84-	Party Name: VENUS	Meet No/Date:23/84-	Status:
1	ALC3/2014	SAFETY & HEALTH	ALC3/2014	Deferred
2	1	PVT. LTD.,	11.09.2014	
-	HQ File	RLA File	Lic.No/Date:0310777904	Defer
,	:01/84/050/00093/AM15/	:03/95/040/01055/AM14/	10.04.2014	Date:
			r t	25.09.2014



Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to await the same and defer the case for re-listing on 25.09.2014.

	Case No.:25/10/84- ALC3/2014	Party Name: EVEREST TANNERY PVT. LTD.	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
3	.01/84/050/00080/AM15/	, · · · · · · · · · · · · · · · · · · ·	1	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. As informed by representative of the DIPP a deficiency letter was issued to the applicant firm but no response received from the firm still now. It was, therefore decided to await the same and defer the case for re-listing on 25.09.2014.

	Party Name: SUPERFIL PRODUCTS LIMITED	Status: Deferred
	RLA File :04/24/040/00245/AM14/	Defer Date: 09.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 09.10.2014.

	!	INTÉRNATIONAL LTD.	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Reject
5	HQ File :01/84/050/00052/AM15/	(· · · · · · · · · · · · · · · · · · ·	Lic.No/Date:331002973 1 16.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations constrained to reject the case

	Case No.:21/14/84-	Party Name: KABADI	Meet No/Date:23/84-	Status:
	ALC3/2014	SHANKARSA & CO.,	ALC3/2014	Approve
6			11.09.2014	d
О	HQ File	RLA File	Lic.No/Date:071010453	
İ	:01/84/050/00116/AM15	:07/24/040/00064/AM15	2	
	/	y	28.05.2014	



Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item		Quantity
			Quantity			allowed
-	1.	Throws made out of	44500 Kgs	100%	Acrylic	46725 Kgs
		100% Acrylic		Worsted	Spun	_
ļ		Worsted Spun yarn		yarn	-	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/14/84- ALC3/2014			Status: Approved
HQ File	RLA File	Lic.No/Date:0510387963	
:01/84/050/00109/AM15	:05/24/040/00105/AM15/	02.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

)	C A I	,`	T = -		
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies top (Style no 107984) made out of 100% Polyster Dyed Fabric GSM 120+/-10%,		100% Polyster Dyed Fabric GSM 120+/-10%,	4255 Sq. meter
7	2	Babies Dress (Style no. 4KT65V04P)Made	1000 Nos	100% Polyester Vet Dyed Fabric GSM 212+/-10%,	
		out of 100% Polyester Vel Vet Dyed Fabric GSM 212+/-10%, with 0.39 Sq mtrs of 100% Polyester Taffeta lining Fabric GSM 58+/-10%,		100% Polyester Taffeta lining Fabric GSM 58+/- 10%,	·
	3	Girls dress (Style number 4KT65V04P) Made out of 100% Polyester Vel Vet	4500 Nos	100% Polyester Vet Dyed Fabric GSM 212+/-10%,	4140 Sq. meter



	Dyed Fabric GSM 212+/-10%, with 0.83 Sq mtrs of 100% Polyester Taffeta lining Fabric GSM 58+/-10%,		100% Polyester Taffeta lining Fabric GSM 58+/- 10%,	3735 Sq. meter
4	Girls dress (Style number 4KT65V200) Made out of 100% Polyester Vel Vet Dyed Fabric GSM 212+/-10%, with 1.20 Sq mtrs of 100% Polyester Taffeta lining Fabric GSM 58+/-10%,	7550 Nos	100% Polyester Vet Dyed Fabric GSM 212+/-10%, 100% Polyester Taffeta lining Fabric GSM 58+/- 10%,	meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:24/14/84- ALC3/2014	Party Name: ATLAS LEATHER CORP	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610037715	!
8 :01/84/050/00119/AM15	(:06/24/040/00010/AM15/	1	Date: 09.10.2014
Decision: The Committee	e considered the case as	per agenda alongwith othe	r relevant

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 09.10.2014.

Case No.:29/14/84- ALC3/2014	ACROWOOLS LIMITED		Status: Deferred
HQ File 9 :01/84/050/00124/AM15/		[Defer Date: 09.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.10.2014.



	ALC3/2014	EXPORTS INDIA		Status: Approved
	HQ File :01/84/050/00122/AM15/	,	Lic.No/Date:0410158704 17.06.2014	:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/37/2014-TSW, dated 21.08.2014 as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
1.		Quantity	METAL FITTINGS	
1.		25250	METAL FITTINGS	Net to Net
		Nos	BUCKLE METAL FITTINGS	Net to Net
	Cow leather belt		0.6MM x 58INCH	
	STYLE No. 63145,		COL:LAKE GREEN NON	
	61945, 63045,		WOVEN LINING W/O	
	66721, 66724,		ADHESIVE NON WOVEN	
	66728, 66731,		LINING MATERIAL:- Width	
	66732, 67416,		58"	52.14 Yards
	67418, 69900		0.8MM x 58INCH	
	90275, F62354,		COL:LAKE GREEN NON	
	F66105, F66106,		WOVEN LINING W/O	
	F66125, F66128,		ADHESIVE NON WOVEN	
	F66130, F66916		LINING MATERIAL:- Width	629.82
			58"	Yards
			1.0MM x 58INCH	
			COL:LAKE GREEN NON	
			WOVEN LINING W/O	
			ADHESIVE NON WOVEN	
			LINING MATERIAL:- Width	276.62
			58"	Yards
			1.5MM x 58INCH	
			COL:LAKE GREEN NON	
			WOVEN LINING W/O	
			ADHESIVE NON WOVEN	
			LINING MATERIAL:- Width	
			58"	1.43 Yards
			0.3 MM BONDED	1020.82
			LEATHER BOARD	SQFT
			0.8 MM BONDED	7895.71
			LEATHER BOARD	SQFT
i			1.0 MM BONDED	931.50
			LEATHER BOARD	SQFT
ļ			1.4 MM BONDED	447.10
			LEATHER BOARD	SQFT
			LEATHER AUXILIARY	280.26 Kgs



		ADHESIVE	
		WATER BASED	
		ADHESIVE	405.57 Kgs
		RESIN NAN PAO BWA-	
		316CH BAOWEILNG	
		BRANDADHESIVE	38.79 Kgs
		AR6450/D PRIMER	157.38 Kgs
		1029 HOT MELT	
		ADHESIVE	11.59 Kgs
		COLLARS & LEASHES	11,001.95
		(COACH PET	As per
		ACCESSORIES	packing
		BROCHURE)	policy
		MENS REVERSIBLE BELT	As per
		INSTRUCTION CARD	packing
		(BROCHURE)	packing
	1	LEATHER CARE CARD	As per
	1	BROCHURE	packing
		BROOHORE	packing
		6 GM SILICA GEL IN AIWA	As per
		PAPER SACHET PACKING	packing
	1	MATERIAL	packing
	1	WATENAL	As per
		PRINTED POLY BAGS	
			packing
		POLYTHYLENE	policy
	1	COACH POLY SATIN	As per
		ACCESORY STORAGE	packing
		BAG PACKING MATERIAL	policy
		DAOWING BOYES	As per
	1	PACKING BOXES	packing
		PACKING MATERIAL	policy
2.	Cow leather belt in	OUTER LINING 12 CM	
	combination with	PRINTED PVC 1.25 MM	438.29
	PVC material	WITH TOP COATING 600	Meters
	Style No. F 66111	D CANVAS : WIDTH 53.7	
		INCHES BUCKLE METAL FITTINGS	Net to Net
		0.8MM x 58INCH	1401 10 1461
		COL:LAKE GREEN NON	
			315.28
		WOVEN LINING W/O ADHESIVE NON WOVEN	Yards
		LINING MATERIAL:- Width	raius
		58"	
		LEATHER AUXILIARY	75.78 Kgs
		ADHESIVE	
		RESIN NAN PAO BWA-	 100.05 /
		316CH BAOWEILNG	122.25 Kgs
		BRAND ADHESIVE	



	AR6450/D PRIMER	44.18 Kgs
	6 GM SILICA GEL IN AIWA	As per
		packing
	MATERIAL	policy
Cow Leather belts	OUTER LINING REPS	
in combination with	TTSL LINEN TEXTURE 600	36.37
textile materials'	D CANVAS :- WIDTH 53.7 INCHES	Meters
	BUCKLE METAL FITTINGS	Net to Net
	0.6MM x 58INCH	
	COL:LAKE GREEN NON	
	WOVEN LINING W/O	602.78
	ADHESIVE NON WOVEN	Yards
	LINING MATERIAL :- Width	
	58"	
	,	602.78
		Yards
	1	8741.25
		SQFT
		265.44 Kgs
	\ <u></u>	
		15.22 Kgs
	1	356.57 Kgs
		04.00.16
		81.29 Kgs
		As per
		packing
		Policy
		717.19
	1 - 1 - 1 - 1	Meters
	in combination with	Cow Leather belts in combination with textile materials' OUTER LINING REPS TTSL LINEN TEXTURE 600 D CANVAS:- WIDTH 53.7 INCHES BUCKLE METAL FITTINGS 0.6MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE NON WOVEN LINING MATERIAL:- Width



	Case No.:6/14/84- ALC3/2014	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
11	HQ File :01/84/050/00101/AM1 5/	RLA File :05/24/040/00138/AM15 /	Lic.No/Date:051038880 0 19.06.2014	Defer Date: 09.10.2014
	relevant papers and ob	served that the case is ur	as per agenda alongwith on the der examination of DIPP ase for re-listing on 09.10	/DC(MSME).

i	Case No.:2/13/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
i		RLA File :07/24/040/00078/AM15	Lic.No/Date:071010538 1	Defer Date: 09.10.2014
	5/	/	25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.10.2014.

	ALC3/2014	BUILDMET FIBRES	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
4	HQ File		Lic.No/Date:071010561	
13	∃:01/84/050/00130/AM1 ∃5/	:07/24/040/00115/AM15	8 10,07,2014	09.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 09.10.2014.

(14)	
Case No.301	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 23/AM-15,	File No.01/84/50/250/AM-11/DES-V
dt. 11.09.2014	
Re-fixation of in	put output norms in respect of Advance Authorization No. 0410119115
dated 23,11,20	io.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A. George, Managing Director on behalf of the firm. Mr. George presented the samples and explained the details of the case before the Committee. The representative of the firm has also provided the style number, CAD/CAM, Calculation sheet etc of the export item. After hearing the details of the case, the Committee after deliberations decided to refix the adhoc norms in the Advance Authorization issued in this case as detailed below:-



- (i) The item of import at S.No. 1 (mentioned in the Authorisation) against the respective export item at S.No. 1 (mentioned in the authorisation) may be allowed @ 3.24 Sqm/Pc.
- (ii) The item of import at S.No. 2, 3, 4, and 5 (mentioned in the authorisation) against the respective export item at S.No. 1, 2, 3, 4 and 5 (mentioned in the Authorisation) may be allowed as per SION, J-275 i.e @ 2.25 Sq mtrs.
- (iii) The item of import at S.No. 6 against export item No. 1,2,3,4 and 5 (in the Authorisation) may be allowed @ .41 Sqm/Pc.
- (iv) The import item at S.No. 7 (mentioned in the Authorisation) against respective export item at S.No. 4 and 5 (mentioned in the Authorisation) may be allowed @ 1.54 Mtr /Pc.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.302	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 23/AM-15, dt. 11.09.2014	File No.01/84/50/301/AM-11/DES-V
Re-fixation of input outp 0410119610 dated 09.1	ut norms in respect of Advance Authorization No. 2 2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A. George, Managing Director on behalf of the firm. Mr. George presented the samples and explained the details of the case before the Committee. The representative of the firm has also provided the style number, CAD/CAM, Calculation sheet etc of the export item. After hearing the details of the case, the Committee after deliberations decided to refix the adhoc norms in the Advance Authorization issued in this case as detailed below:-

- (i) The item of import at S.No. 1,2 and 3 (in the Authorisation) against the respective export item at S.No. 1, 2 and 3 (in the Authorisation) may be allowed as per SION, J-276 i.e @ 2.25 Sq mtrs./Pc.
- (ii) The item of import at S.No. 4 (i.e. 80% Polyester 20% Cotton T/C Pocketing Fabrics width 57/58") against export item No. 1,2 and 3 (in the Authorisation) may be allowed @ .41 Sqm/Pc.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.303	M/s Magnum Clothing Pvt. Ltd., Chennai					
NC 23/AM-15, dt.	File No.01/84/50/030/AM-15/DES-V					
11.09.2014						
Re-fixation of input output norms in respect of Advance Authorization No.						
0410156968 dated 08 04	2014					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per pattern and, measurement of export product and after deliberations decided to review the earlier decision and ratify the Advance Authorization issued in this case as detailed below:-



S.No.	Export Product	Export	Import item	Quantity	allowed
		Quantity		Earlier	Now
1.	Girls Play Suit made of 100% Polyester printed fabric, GSM-200+/-10%	2907 Nos.	100% Polyester printed fabric, GSM-200+/-10%	3081Sq. meter (@ 1.06	4651Sq. meter
	,			sq. meter per	(@ 1.60 sq. meter
				piece)	per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.304	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon	
NC 23/AM-15, dt.	File No.01/84/171/065/AM-15/DES-V	
11.09.2014		
Fixation of input output norms	in respect of Annual Advance Authorization No.	
0510288340 dated 20 04 2011		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/53/2014-15-Hos., dated 11.09.2014 as detailed below:-

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Baby Body Sumade of 100 cotton Yarn dye woven fabric width 56/57" GSM 116-10%, Sty	d n- 	100% cotton Yarn dyed woven fabric width-56/57" GSM	
	no.394036	e		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.306	M/s Fashion Accessories, Gurgaon
NC 23/AM-15, dt.	File No.01/84/171/068/AM-15/DES-V



11.09.2014

Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). A deficiency letter has been issued to the firm by O/o the DC (MSME) vide their communication no. 37(5)/55/2014-15 dated 11.09.2014. Therefore, it was decided to await the same and defer the case for re-listing on 09.10.2014.

(19)

(19)	
Case No.305	M/s Fashion Accessories, Gurgaon
NC 23/AM-15, dt.	File No.01/84/171/222/AM-14/DES-V
11.09.2014	
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Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). A deficiency letter has been issued to the firm by O/o the DC (MSME) vide their communication no. 37(5)/54/2014-15 dated 11.09.2014. Therefore, it was decided to await the same and defer the case for re-listing on 09.10.2014.

(20)

(20)	
Case No.307	M/s Dhruv Globals Ltd., Faridabad
NC 23/AM-15, dt. 11.09.2014	File No.01/84/171/039/AM-15/DES-V
	norms in respect of Annual Advance Authorization No.

Fixation of input output norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

<u>Z-1</u>	
Case No.308	M/s Chelsea Mills, Gurgaon
NC 23/AM-15, dt.	File No.01/84/171/019/AM-15/DES-V
11.09.2014	

Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014. (22)

(EL)		
Case No.309	M/s Chelsea Mills, Gurgaon	
NC 23/AM-15, dt.	File No.01/84/171/018/AM-15/DES-V	
11.09,2014		
Fixation of input output norms in respect of Appual Advance Authorization No.		

Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.



(23)

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Г	Case No.310	M/s Ganga Acrowools Ltd., Ludhiana
	NC 23/AM-15, dt.	File No.01/84/50/310/AM-14/DES-V
-	11.09.2014	
	Re-fixation of input output nor	ms in respect of Advance Authorization No.
- 1	3010099890 dated 16 01 201	·

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 09.10.2014.

(24)

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Case No.311	M/s Radnik Exports, New Delhi	
NC 23/AM-15, dt.	File No.01/84/171/064/AM-15/DES-V	
11.098.2014		
Fixation of input output norms	in respect of Annual Advance Authorization No.	
0510333374 dated 31.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made out of 100% Polyester Printed woven fabric width 56"(Cuttable) GSM 88 +/-10%	6460 Nos.	100% Polyester Printed woven fabric width 56"(Cuttable) GSM 88 +/-10%	
2.	Ladies top made out of 100% Polyester plain dyed woven fabric width 56"(Cuttable) GSM 88 +/-10%	11892 Nos.	100% Polyester plain dyed woven fabric width 56"(Cuttable) GSM 88 +/-10%	19027 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.312	M/s Micaply, Bhopal	
NC 23/AM-15, dt.	File No.01/84/50/394/AM-14/DES-V	
11.09.2014		
Ratification of input output no	orms in respect of Advance Authorization No.	
1110027807 dated 16.12.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.



(26)

Case No.313	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon	
NC 23/AM-15, dt.	File No.01/84/171/180/AM-14/DES-V	
11.09.2014		
Ratification of input output no	rms in respect of Advance Authorization No.	
0510342188 dated 01.01.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the O/o the Addl DGFT, CLA, New Delhi had issued Advance Authorisation No. 0510342188 dated 01.01.2013 in favour M/s Precise Seamless Apparels Pvt. Ltd, New Delhi on repeat basis against similar Advance Authoridation No. 0513427394 dated 14.06.2012 in terms of Para 4.7.1 & 4.7.2 of HBP on the basis of Norms Committee decision taken in its meeting No. 20/AM-13 held on 23.08.2012. Further, the applicant firm, vide their letter dated 15.01.2014, had requested to amend the description of four import items of this Advance Authorization. The matter was examined by the Norms Committee in its meeting held on 20.03.2014 and noted that Advance Authorization in this case was issued under para 4.7.1 (d) of HBP, Vol.I on repeat basis. The import items of this Advance Authorization are different and the Committee could not amend the description of import items of Advance Authorization issued under para 4.7.1 (d) of HBP, Vol.I on repeat basis. The Committee had suggested to the CLA, New Delhi to advise applicant firm to apply afresh under para 4.7 of HBP, Vol.I for consideration of the Committee.

Now the firm vide their letter dated 12.05.2014 has applied afresh for fixation of norms in respect of Advance Authorisation No. 051342188 dated 01.01.2013. The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed per piece of export item
Sports Bra made	220000 Pcs.	Nylon Yarn 6, 66 (70/68/2, 44/34/2, 40/40/nylon+50/68polyester yarn)	0.086 kgs. (86 gms.)
out of Nylon		Nylon Yarn 6,66, 44/34/2	0.0069 kgs. (6.9 gms.)
yarn		CR Nylon Yarn 6, 66, 22/22/10/Z Twist	0.016 kgs. (16 gms.)
The real Parameters of the Par		CR Nylon Yarn 66, 22/22/10/S Twist	0.016 kgs. (16 gms.)
		Metal Adjusters	6.06 pieces
		Brushed Elastic (in rolls) (width 15mm)	0.50 mtrs.
		Folded Elastic (in rolls) (width 16mm)	2.54 mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.314	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 23/AM-15, dt.	File No.01/84/50/170/AM-14/DES-V
11.09.2014	
Ratification of input output norms in respect of Advance Authorization No.	



3510041934 dated 22.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

(20)	
Case No.315	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 23/AM-15, dt.	File No.01/84/50/022/AM-12/DES-V
11.09.2014	
Enhancement of input output	norms for export of technical fabrics and garments

Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

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Case No.316	M/s Foremost Apparels Pvt. Ltd., Gurgaon
NC 23/AM-15, dt.	File No.01/84/50/384/AM-14/DES-V
11.09.2014	
Re-fixation of input output norms in respect of Advance Authorization No.	
0510377126 dated 27.01.201	4 .

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details i.e. pattern, measurement chart, size specification, sketch of the export product and other relevant documents along with application for justification of the consumption of export product as indicated in the para 4 of the applicant firm's letter dated 5th June, 2014 in support of their proposal has not received. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 11.09.2014.

(30)

Case No.317	M/s SAS International, Gurgaon
NC 23/AM-15, dt.	File No.01/84/171/062/AM-15/DES-V
11.09.2014	
Fixation of input output norms in respect of Annual Advance Authorization No.	
0410140594 dated 19 10 201	2

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.10.2014.

OUTSIDE AGENDA

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(31)	
Case No.318	M/s Imperial Readymade Garments Factory India Pvt.
	Ltd., Chennai
NC 23/AM-15, dt.	File No.01/84/50/121/AM-11/DES-V
11.09.2014	
Re-fixation of input out	out norms in respect of Advance Authorization No. 0410116054
dated 05.08.2010.	·

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A. George, Managing Director on behalf of the firm. Mr. George



presented the samples and explained the details of the case before the Committee. The representative of the firm has also provided the style number, CAD/CAM, Calculation sheet etc of the export item. After hearing the details of the case, the Committee after deliberations decided to refix the adhoc norms in the Advance Authorization issued in this case as detailed below:-

- (i) The item of import at S.No. 1, 3 (mentioned in the Authorisation) against export item No. 1 (mentioned in the authorisation) and import item at S.No. 3 against export item No.2 may be allowed.
- (ii) The item of import at S.No. 4, 5, 6, 7, 8, 9, 10 and 11 (mentioned in the Authorisation) may be allowed on net to net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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